

BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 73/2025/EZ

IN THE MATTER OF:

Dulal Bora

---- Applicant

Versus

State of Assam. *f Ors.*

---- Respondents

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FILED BY:

[Signature]
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Advocate

For the THE POLLUTION
CONTROL BOARD, ASSAM/Respondent

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Filed on : *11*.12.2025

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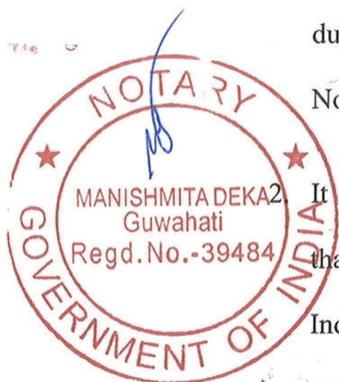
State of Assam .

----- Respondents

**Compliance Affidavit of the Respondent no.3, Pollution Control Board, Assam,
pursuant to the order dated 13.11.2025 passed by this Hon'ble Tribunal**

I, Mukunda Madhab Bora, son of Late Durga Dutta Baghri, aged about 59 years, working as Chief Environmental Engineer in Pollution Control Board, Assam, having its office at Bamunimaidam, Guwahati – 781 021, Assam, do hereby solemnly affirm and state as follows:

1. That the deponent is working as Chief Environment Engineer in the Pollution Control Board, Assam (hereinafter referred to as the Board/answering respondent), representing the Respondent No. 3 in the present Application. I am well conversant with the facts and circumstances of the present case and being duly authorized to swear and affirm this Affidavit on behalf of the Respondent No. 3. The deponent is competent to swear and affirm the present affidavit.



It was humbly submitted before the Hon'ble Tribunal on 13th November, 2025 that the Consent to Establish (CTE) to a brick unit, namely M/s JAI Brick Industry, (unit of Respondent no. 4) was withdrawn by the answering respondent and the answering respondent prayed before the Hon'ble Tribunal to bring the said document on record for effective adjudication of the issue. Upon hearing submissions of the parties, the Hon'ble Tribunal was pleased to allow the prayer.

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That the answering respondent begs to further submit that Consent to Operate (CTO) was not granted to M/s JAI Brick Industry at any point of time. The present Affidavit is filed pursuant to the order passed by the Hon'ble Tribunal.

3. The answering respondent, in reference to the grant of Consent to Establish (CTE) to a brick unit, namely M/s JAI Brick Industry, (unit of Respondent no. 4) respectfully submits that the Board, through its Regional Office, South Bank, Kamrup, conducted an inspection on 02.07.2025. The following is the report submitted by the inspecting officer:

- (i) North: There is vacant land and no human settlement up to (approx.) 400m away from the brick kiln. (attached G-map-A to the counter affidavit)
- (ii) South: There is vacant land and no human settlement up to (approx.) 150m away, village road approximately 220 m from the brick kiln. There is a mosque at (approx.) 225m away from the site (attached G-map-C to the counter affidavit) and a brick kiln M/s BSI Brick Industry is about 570m away from the kiln. (attached G-map-D to the counter affidavit)
- (iii) East: There is vacant land and no human settlement up to 480 m and village road at 490 m from the brick kiln (attached G-map-E to the counter affidavit).
- (iv) West: There is vacant land and no human settlement up to 190 m and village road at 210 m from the brick kiln (attached G-map-F to the counter affidavit) and the Batiamari LP School is located at 300 m towards South West direction from the brick kiln (attached G-map-G to the counter affidavit).



Therefore, it is evident that the brick industry is not established in the middle of a village.

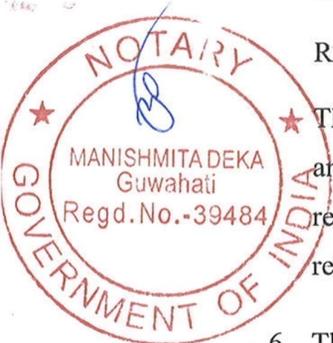
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The copy of the Inspection Report is annexed as Annexure-B to the Counter affidavit of Respondent no.3; APCB and the answering respondent crave leave of the Hon'ble Tribunal to rely on the same at the time of hearing, if necessary.

4. It is reiterated that the concerned officials accorded CTE based on documents provided by the Project proponent the following documents :-

- (i) Project Report
- (ii) Land Document
- (iii) NOC from local authority.
- (iv) Self-declaration affidavit (on investment)
- (v) Google map with co-ordinate at the centre covering 1 Km radius

5. That the answering respondent further submits that the public complaint against the unit of Respondent no. 4 was withdrawn vide letter to Deputy Commissioner, Kamrup dated 03/06/2024. And as per the self-declared notarized affidavit submitted by the project proponent, Respondent no. 4, regarding the distance between M/s JAI Brick Industry and the nearest Brick Industry i.e. M/s BSI Brick Industry is 0.9 kms (900 meters) approx. Hence, the CTE was granted to Respondent no. 4 for the unit in question.



The true copy and translated copy of the withdrawal of the public complaint is annexed as Annexure – D to the Counter Affidavit filed by the answering respondent and the answering respondent crave leave of the Hon'ble Tribunal to rely on the same at the time of hearing, if necessary.

6. That the answering respondent submits that upon receipt of complaint regarding violation of provisions of GoI Notification No. GSR 143 (E) dated 22.02.2022, the answering respondent constituted a committee to enquire into the said

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allegation. The committee conducted inspection of the site on 24.05.2025 and observed that distance of public residence in west side of brick unit is 100 metres (approx.) and other side it will be approximately 300 metres and the distance of the nearest brick unit M/s BSI is 570 metres approximately from M/s JAI Brick industry. As per MoEF & CC Notification no. GSR 143 (E) dated 22.02.2022, it is stated that the distance between two brick units should be 1 km. Whereas, the enquiry committee observed that the distance between the said brick units is 570 metres approximately.

The above circumstances clearly depicts that the project proponent furnished false information and submitted a misleading affidavit. Further, it is submitted that clause No.4 of the CTE order No. PCBA/BONG/T-1352/24-25/222/1342 dated 5th Aug, 2024 states that 'the CTE may be modified, suspended in whole or in part or withdrawn by the Board during its term for cause including, but not limited to the following:-

- a. Violation of any Terms and Conditions of this CTE;
- b. Obtaining the CTE by misrepresentation or failure to disclose fully all relevant facts;
- c. If any genuine complaint received.'

A Copy of the CTE order No. PCBA/BONG/T-1352/24-25/222/1342 dated 5th Aug, 2024 is annexed hereto and marked as *Annexure I*.

7. That the answering respondent submits that under the facts and circumstances as stated above, and in exercise of powers conferred under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 and Section 5 of Environment (Protection) Act, 1986, Pollution Control Board Assam was constrained to withdraw the 'Consent to Establish' order which was issued vide letter No.



Sl. No.....	6
Date.....	10/12/2025

X

PCBA/BONG/T-1352/24-25/222/1342 dated 5th August, 2024 with immediate effect and the Board vide letter no. RTI-12/10/2025-CCA-PCBA dtd. 02/08/2025 directed Project Proponent to stop all activities relating to the establishment of the unit henceforth. Moreover, a *Corrigendum* vide no. RTI-12/10/2025-CCA-PCBA/65 dtd.08/08/2025 was issued to the Unit as the letter no. was left out in the letter dated 02/08/2025.

The copy of letter dated 02/08/25 and corrigendum dtd.08/08/25 are annexed hereto and marked as Annexure -II and Annexure- III respectively.

8. The answering respondent humbly prays before this Hon'ble Tribunal to dispose of the present O.A No. 73/2025/EZ as in fractious, since the 'Consent to Establish' order which was issued to M/s JAI Brick Industry was already withdrawn vide letter No. PCBA/BONG/T-1352/24-25/222/1342 dated 5th August, 2024 and a *Corrigendum* vide no. RTI-12/10/2025-CCA-PCBA/65 dtd.08/08/2025.



Mukunda Madhab Bara

DEPONENT

VERIFICATION

I, the deponent herein above, do hereby verify the contents of this affidavit to be true and correct to the best of my knowledge and belief, and no part of this affidavit is false and nothing material has been concealed therefrom.

Verified at Guwahati on this 10th day of December, 2025

Mukunda Madhab Bara

Identified by

Siddhartha Baruah
Advocate.
495/99

NOTARY
MANISHMITA DEKA
Govt. of India
Guwahati, Regd. No. 39484

DEPONENT

Solemnly affirmed before me this day, I certify that I read over and explained the contents to the declarant and that the declarant seemed perfectly to understand them.



No. PCBA/BONG/T-1352/24-25/222

Dated Guwahati, the 5th Aug 2024

CONSENT TO ESTABLISH

'CONSENT TO ESTABLISH' (CTE), under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974, and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended, and Rules framed there under, is granted to:

- i) Name of the unit : M/s JAI Brick Industry.
ii) Name of the Occupier / Applicant and Designation : Mijanur Rahman, Proprietor.
iii) Address of the unit : Vill- Baguriguri, P.O- Malibari Pather Bazar, Boko, South Bank, Kamrup (R), Assam-783129
iv) Project cost : Rs. 75 (In lakhs)
v) Type of Project/Category : Bricks Manufacturing Unit (Orange Category)
vi) Details of Product :

Sl. No.	Product	Quantity
1	Clay Bricks	75,00,000 Nos./ season

TERMS AND CONDITIONS:

1. The applicant shall adopt only zig-zag technology or vertical shaft for the production of brick as per the notification issued by MoEF&CC, GOI vide G.S.R.143(E), dtd.22.02.2022.
2. This Consent to Establish (CTE) has been accorded based on the particulars furnished by the applicant vide **Application ID: 2844183** and subject to addition of further or more conditions, if so warranted by subsequent developments. The CTE will automatically become invalid, if any change or alteration or deviation made in actual practice.
3. 'Consent to Establish' will be valid till the date of commissioning of the unit or seven (7) years whichever is earlier.
4. The CTE may be modified, suspended in whole or in part or withdrawn by the Board during its term for cause including, but not limited to the following:-
 - a) Violation of any Terms and Conditions of this CTE;
 - b) Obtaining the CTE by misrepresentation or failure to disclose fully all relevant facts;
 - c) If any genuine complaint received.
5. The unit shall obtain prior 'Consent to Establish' from the Board for any further expansion, alteration, modification, or modernization of the project.
6. The project authority shall install a Display Board as per the Board's notification no. PCBA/LGL-95/2021/Notification/01 dtd.11.11.2021 (Appendix-A).
7. The project proponent shall develop a greenbelt/plantation area with native trees covering atleast 33% of the total plot area.
8. Proper housekeeping has to be maintained. The unit shall not burn any waste within premises.
9. The project authority shall obtain 'Consent to Operate' from the Board before starting the unit.

Contd...p/2



10. As per the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and the Air (Prevention and Control of Pollution) Act, 1981, as amended, any Officer, empowered by the Board on its behalf shall have without interruption, the right at any reasonable time to enter the unit for inspection, collection of sample for analysis and may call for any information as deemed necessary. Denial of this right will cause withdrawal of the CTE.

Specific Conditions:

A) Air Aspects:

1. Type of Fuel (used) : Coal
2. The unit shall strictly comply with the guidelines issued by MoEF&CC, GOI vide G.S.R.143(E), dtd.22.02.2022, as mentioned herein under:

Brick Kilns	Particulate matter in stack emission	250 mg/Nm ³
	Minimum stack height (Vertical Shaft Brick Kilns)	14m (atleast 7.5m from loading platform)
	-Kiln capacity less than 30,000 bricks per day	14m (atleast 7.5m from loading platform)
	-Kiln capacity equal or more than 30,000 bricks per day	14m (atleast 7.5m from loading platform)
Brick Kilns	Minimum stack height (Other than Vertical Shaft Brick Kilns)	24 m
	-Kiln capacity less than 30,000 bricks per day	27 m
	-Kiln capacity equal or more than 30,000 bricks per day	27 m

- i) All brick kilns shall use only approved fuel such as Piped Natural Gas, coal, firewood and/or agricultural residues. Use of pet coke, tyres, plastic, hazardous waste shall not be allowed in brick kilns.
 - ii) Brick kilns shall construct permanent facility (port hole and platform) as per the norms or design laid by the CPCB for monitoring of emissions.
 - iii) Particulate Matter (PM) results shall be normalized at 4% CO₂ as below:
 - iv) PM (normalized) = PM (measured) x 4%/(% of CO₂ measured in stack), no normalization in case CO₂ measured ≥ 4%. Stack height (in meter) shall also be calculated by formula $H=14Q^{0.5}$ (where Q is SO₂ emission rate in kg/hr), and maximum of two shall apply.
 - v) Brick kilns shall follow process emission/fugitive dust emission control guidelines as prescribed by Pollution Control Board, Assam time to time.
 - vi) The ash generated in the brick kiln shall be fully utilized in-house in brick making.
 - vii) All necessary approvals from the concerned authorities including mining department shall be obtained for extracting the soil to be used for brick making in the brick kiln.
 - viii) The brick kiln owner shall ensure that the road utilized for transporting raw materials or bricks are paved roads.
 - ix) Vehicles shall be covered during transportation of raw materials/bricks.
3. Coal shall be stored in shed.
 4. The unit shall comply with ambient noise level standard, as notified by MoEF & CC, GOI vide GSR 7, dated Dec.22, 1998 as mentioned herein under;

Limit in dB (A) Leq	
Day Time (6:00 AM - 10:00 PM)	Night Time (10:00 PM - 6:00 AM)
75	70

5. The unit shall ensure that fugitive emissions from its activities are controlled in and around the factory premises by adequate sprinkling of water.
6. The unit shall install permanent monitoring platform with proper monitoring facilities as per CPCB Guidelines for Emission Regulation Part-III (Appendix-B).

B) Water Aspects:

1. Source of Water : Ground water.
2. Details of water consumption and effluent generation:-

Sl. No.	Name	Quantity
1	Raw water Consumption	8.0 KLD
2	Effluent Generation	0.5 KLD

Contd...p/3

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- 
3. Permission shall be obtained from the Central Ground Water Authority (CGWA) for the extraction of ground water, if applicable.
 4. i) Storm water within the battery limits of a unit shall be channelized through separate drain/pipe passing through sedimentation tank.
 - ii) For storm water discharge, the unit shall comply with general effluent discharge parameters standard, notified by MoEF & CC, GOI vide G.S.R. 422 (E); dated 31.12.1993 (Appendix-C).

C) Solid Waste Aspects:

1. Adequate facility shall be created for collection, storage, transportation, treatment and disposal of solid waste generated from the unit.
2. Adequate system shall be adopted on reduction of waste generation and enhancement of re-utilization and recycling of waste materials.
3. Solid waste generated in the unit shall be disposed of as per the provisions of Solid Waste Management Rules, 2016.

The unit shall submit compliance report of the mandated conditions by April 15th every year to Member Secretary, PCBA as well as to Regional Office, South Bank till the completion of the project. The Board will have the liberty to withdraw the CTE, if adequate pollution control and safety measures are not implemented by the unit.

M. Bardalai
(M. Bardalai)

M. Bardalai Senior Environmental Engineer

Dated Guwahati, the Aug, 2024

Memo No. PCBA/BONG/T-1352/24-25/222-A
134W

Copy to:

1. M/s JAI Brick Industry, Vill- Baguriguri, P.O- Malibari Pather Bazar, Boko, South Bank, Kamrup (R), Assam-783129- for information and compliance of conditions.

M. Bardalai
(M. Bardalai)

M. Bardalai Senior Environmental Engineer



pcba

Pollution Control Board, Assam
Bamunimaidam, Guwahati-21



NOTIFICATION

No. PCBA/LGL-95/2021/Notification/01

Dated Guwahati, the 11th Nov, 2021

In exercise of the powers conferred under Section-5 of the Environment (Protection) Act, 1986 as amended till date and keeping in view the need of public interest towards dissemination of vital information regarding Consent/Authorization of this Board, all industries are hereby directed to install a Display Board of minimum size 5'x4', near the main entrance gate.

The format of the display board is given below:

Name and Address of the Unit : M/s.	
Description of Consent/Authorization	Details
Consent to Establish (CTE)	No.: Date of Issue:
Consent to Operate (CTO)	No.: Date of validity:
Authorization under Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016 (if applicable)	No.: Date of Issue: Date of validity:

Member Secretary

Memo No. PCBA/LGL-95/2021/Notification/01-A
 Copy to:

Dated Guwahati, the 11th Nov, 2021

1. The Commissioner & Secretary to the Govt. of Assam, Department of Environment & Forest, Dispur for kind information.
2. P.A. to the Chairman, PCBA for kind appraisal of the Hon'ble Chairman.
3. The All Regional Heads, PCBA for information & necessary action.
4. M/S APS Advertising Pvt. Ltd, Guwahati-1. They are requested to publish the "NOTICE" in "the Assam Tribune" and "Dainandin Barta" on 12.11.2021.
5. Notice Board, Head Office / Website (www.pcbassam.org), PCBA.

Member Secretary



Location of sampling port as per CPCB's Emission Regulation Guideline Part III

2.4.0 Location of Sampling Port

To ensure laminar flow the sampling ports shall be located at least 8 times chimney diameter down stream and 2 times up stream from any flow disturbance. For a rectangular cross section the equivalent diameter (D_e) shall be calculated from the following equation to determine up stream, down stream distances.

$$D_e = \frac{2LW}{L+W}$$

Where L = Length in m, W = width in m.

Sometimes it may so happen for existing chimneys that sufficient physical chimney height is not available for desired sampling location in such cases additional traverse points shall be taken as given under 2.4.0.

The sampling port should be preferably provided on the delivery side of duct or chimney and not on the suction side.

A. Sankar
 Senior Environmental Engineer
 Pollution Control Board, Assam
 (Department of Environment and Forest,
 Govt. of Assam)
 Bamunimaidam, Guwahati-21

Location of sampling port as per CPCB's emission regulation guideline part-III

-18-

2.5.0 Location of Sampling Port

To ensure laminar flow the sampling ports shall be located at atleast 8 times chimney diameter down stream and 2 times up stream from any flow disturbance. For a rectangular cross section the equivalent diameter (D_e) shall be calculated from the following equation to determine up stream, down stream distances.

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Where L = Length in m, W = width in m.

Sometimes it may so happen for existing chimneys that sufficient physical chimney height is not available for desired sampling location in such cases additional traverse points shall be taken as given under 2.4.0.

The sampling port should be preferably provided on the delivery side of duct or chimney and not on the suction side.



[SCHEDULE - VI]
(See rule 3A)

**GENERAL STANDARDS FOR DISCHARGE OF ENVIRONMENTAL
POLLUTANTS PART-A : EFFLUENTS**

S. No.	Parameter	Standards			
		Inland surface water	Public Sewers	Land for irrigation	Marine coastal areas
1	2	3			
		(a)	(b)	(c)	(d)
1.	Colour and odour	See 6 of Annexure-I	--	See 6 of Annexure -I	See 6 of Annexure-I
2.	Suspended solids mg/l, Max.	100	600	200	(a) For process waste water-100 (b) For cooling water effluent 10 percent above total suspended matter of influent.
3.	Particulate size of suspended solids.	Shall pass 850 micron IS Sieve	--	--	(a) Floatable solids, max. 3 mm. (b) Settleable solids, max. 850 microns.
4.	***	*	--	***	--
5.	pH Value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	shall not exceed 5°C above the receiving water temperature	--	--	shall not exceed 5°C above the receiving water temperature

¹ Schedule VI inserted by Rule 2(d) of the Environment (Protection) Second Amendment Rules, 1993 notified vide G.S.R. 422(E) dated 19.05.1993, published in the Gazette No. 174 dated 19.05.1993.
² Omitted by Rule 2(d)(i) of the Environment (Protection) Third Amendment Rules, 1993 vide Notification No.G.S.R.801(E), dated 31.12.1993.

MS

S. No.	Parameter	Standards			
		Inland surface water	Public Sewers	Land for irrigation	Marine coastal areas
1	2	3			
		(a)	(b)	(c)	(d)
7.	Oil and grease mg/l Max.	10	20	10	20
8.	Total residual chlorine mg/l Max.	1.0	--	--	1.0
9.	Ammonical nitrogen (as N), mg/l Max.	50	50	--	50
10.	Total Kjeldahl Nitrogen (as NH ₃) mg/l, Max.	100	--	--	100
11.	Free ammonia (as NH ₃) mg/l, Max.	5.0	--	--	5.0
12.	Biochemical Oxygen demand [3 days at 27°C] mg/l max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/l, max.	250	--	--	250
14.	Arsenic (as As), mg/l, max.	0.2	0.2	0.2	0.2
15.	Mercury (as-Hg), mg/l, Max.	0.01	0.01	--	0.01
16.	Lead (as Pb) mg/l, Max.	0.1	1.0	--	2.0
17.	Cadmium (as Cd) mg/l, Max.	2.0	1.0	--	2.0
18.	Hexavalent Chromium (as Cr+6), mg/l max.	0.1	2.0	--	1.0

¹ Substituted by Rule 2 of the Environment (Protection) Amendment Rules, 1996 notified by G.S.R. 176, dated 2.4.1996 may be read as BOD (3 days at 27°C) wherever BOD 5 days 20°C occurred.



S. No.	Parameter	Standards			
		Inland surface water	Public Sewers	Land for irrigation	Marine coastal areas
1	2	3			
		(a)	(b)	(c)	(d)
19.	Total chromium (as Cr.) mg/l, Max.	2.0	2.0	--	2.0
20.	Copper (as Cu) mg/l, Max.	3.0	3.0	--	3.0
21.	Zinc (As Zn.) mg/l, Max.	5.0	15	--	15
22.	Selenium (as Se.) mg/l, Max.	0.05	0.05	--	0.05
23.	Nickel (as Ni) mg/l, Max.	3.0	3.0	--	5.0
¹ 24.	***	*	*	*	*
¹ 25.	***	*	*	*	*
¹ 26.	***	*	*	*	*
27.	Cyanide (as CN) mg/l Max.	0.2	2.0	0.2	0.2
¹ 28.	***	*	*	*	*
29.	Fluoride (as F) mg/l Max.	2.0	15	--	15
30.	Dissolved Phosphates (as P), mg/l Max.	5.0	--	--	--
² 31.	***	*	*	*	*
32.	Sulphide (as S) mg/l Max.	2.0	--	--	5.0
33.	Phenolic compounds (as C ₆ H ₅ OH) mg/l, Max.	1.0	5.0	--	5.0

¹ Omitted by Rule 2(d)(i) of the Environment (Protection) Third Amendment Rules, 1993 vide Notification No.G.S.R.801(E), dated 31.12.1993.



S. No.	Parameter	Standards			
		Inland surface water	Public Sewers	Land for irrigation	Marine coastal areas
1	2	3			
		(a)	(b)	(c)	(d)
34.	Radioactive materials :				
	(a) Alpha emitter micro curie/ml.	10^{-7}	10^{-7}	10^{-8}	10^{-7}
	(b) Beta emitter micro curie/ml.	10^{-6}	10^{-6}	10^{-7}	10^{-6}
35.	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
36.	Manganese (as Mn)	2 mg/l	2 mg/l	—	2 mg/l
37.	Iron (as Fe)	3 mg/l	3 mg/l	—	3 mg/l
38.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	—	0.2 mg/l
39.	Nitrate Nitrogen	10 mg/l	—	—	20 mg/l
40.	***	*	*	*	*

M. Sankar

Senior Environmental Engineer
Pollution Control Board, Assam
(Department of Environment and Forest,
Govt. of Assam)
Bamunimaidam, Guwahati-21

¹ Omitted by Rule 2(d)(i) of the Environment (Protection) Third Amendment Rules, 1993 vide Notification No. G.S.R. 801(E) dated 31.12.1993

¹[SCHEDULE - VI]
(See rule 3A)

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GENERAL STANDARDS FOR DISCHARGE OF ENVIRONMENTAL POLLUTANTS PART-A : EFFLUENTS

S. No.	Parameter	Standards			
		Inland surface water	Public Sewers	Land for irrigation	Marine coastal areas
1	2	3			
		(a)	(b)	(c)	(d)
1.	Colour and odour	See 6 of Annexure-I	--	See 6 of Annexure -I	See 6 of Annexure-I
2.	Suspended solids mg/l, Max.	100	600	200	(a) For process waste water-100 (b) For cooling water effluent 10 percent above total suspended matter of influent.
3.	Particulate size of suspended solids	Shall pass 850 micron IS Sieve	--	--	(a) Floatable solids, max. 3 mm. (b) Settleable solids, max. 850 microns.
² 4.	***	*	--	***	--
5.	pH Value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	shall not exceed 5°C above the receiving water temperature	--	--	shall not exceed 5°C above the receiving water temperature

¹ Schedule VI inserted by Rule 2(d) of the Environment (Protection) Second Amendment Rules, 1993 notified vide G.S.R. 422(E) dated 19.05.1993, published in the Gazette No. 174 dated 19.05.1993.

² Omitted by Rule 2(d)(i) of the Environment (Protection) Third Amendment Rules, 1993 vide Notification No.G.S.R.801(E), dated 31.12.1993.



S. No.	Parameter	Standards			
		Inland surface water	Public Sewers	Land for irrigation	Marine coastal areas
1	2	3			
		(a)	(b)	(c)	(d)
7.	Oil and grease mg/l Max.	10	20	10	20
8.	Total residual chlorin mg/l Max.	1.0	--	--	1.0
9.	Ammonical nitrogen (as N), mg/l Max.	50	50	--	50
10.	Total Kjeldahl Nitrogen (as NH ₃) mg/l, Max.	100	--	--	100
11.	Free ammonia (as NH ₃) mg/l, Max.	5.0	--	--	5.0
12.	Biochemical Oxygen demand ¹ [3 days at 27°C] mg/l max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/l, max.	250	--	--	250
14.	Arsenic (as As), mg/l, max.	0.2	0.2	0.2	0.2
15.	Mercury (as Hg), mg/l, Max.	0.01	0.01	--	0.01
16.	Lead (as Pb) mg/l, Max.	0.1	1.0	--	2.0
17.	Cadmium (as Cd) mg/l, Max.	2.0	1.0	--	2.0
18.	Hexavalent Chromium (as Cr+6), mg/l max.	0.1	2.0	--	1.0

¹ Substituted by Rule 2 of the Environment (Protection) Amendment Rules, 1996 notified by G.S.R.176, dated 2.4.1996 may be read as BOD (3 days at 27°C) wherever BOD 5 days 20°C occurred.



S. No.	Parameter	Standards			
		Inland surface water	Public Sewers	Land for irrigation	Marine coastal areas
1	2	3			
		(a)	(b)	(c)	(d)
19.	Total chromium (as Cr.) mg/l, Max.	2.0	2.0	--	2.0
20.	Copper (as Cu) mg/l, Max.	3.0	3.0	--	3.0
21.	Zinc (As Zn.) mg/l, Max.	5.0	15	--	15
22.	Selenium (as Se.) mg/l, Max.	0.05	0.05	--	0.05
23.	Nickel (as Ni) mg/l, Max.	3.0	3.0	--	5.0
¹ 24.	***	*	*	*	*
¹ 25.	***	*	*	*	*
¹ 26.	***	*	*	*	*
27.	Cyanide (as CN) mg/l Max.	0.2	2.0	0.2	0.2
¹ 28.	***	*	*	*	*
29.	Fluoride (as F) mg/l Max.	2.0	15	--	15
30.	Dissolved Phosphates (as P), mg/l Max.	5.0	--	--	--
² 31.	***	*	*	*	*
32.	Sulphide (as S) mg/l Max.	2.0	--	--	5.0
33.	Phenoile compounds (as C ₆ H ₅ OH) mg/l, Max.	1.0	5.0	--	5.0

¹ Omitted by Rule 2(d)(i) of the Environment (Protection) Third Amendment Rules, 1993 vide Notification No.G.S.R.801(E), dated 31.12.1993.



S. No.	Parameter	Standards			
		Inland surface water	Public Sewers	Land for irrigation	Marine coastal areas
1	2	3			
		(a)	(b)	(c)	(d)
34.	Radioactive materials :				
	(a) Alpha emitter micro curie/ml.	10^{-7}	10^{-7}	10^{-8}	10^{-7}
	(b) Beta emitter micro curie/ml.	10^{-6}	10^{-6}	10^{-7}	10^{-6}
35.	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
36.	Manganese (as Mn)	2 mg/l	2 mg/l	--	2 mg/l
37.	Iron (as Fe)	3 mg/l	3 mg/l	--	3 mg/l
38.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	--	0.2 mg/l
39.	Nitrate Nitrogen	10 mg/l	--	--	20 mg/l
¹ 40.	***	*	*	*	*

¹ Omitted by Rule 2(d)(i) of the Environment (Protection) Third Amendment Rules, 1993 vide Notification No. G.S.R. 801(E) dated 31.12.1993

Therefore, under the facts and circumstances as stated above, and in exercise of powers conferred under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 and Section 5 of Environment (Protection) Act, 1986, Pollution Control Board Assam is constrained to withdraw the 'Consent to Establish' order which was issued vide letter No. PCBA/BONG/T-1352/24-25/222/1342 dated 5th Aug, 2024 with immediate effect. Hence you are directed to stop all activities relating to the establishment of the unit henceforth.



Please note that non-compliance of this direction may lead to further legal action.

Digitally signed by
Gautam Kr Misra
Date: 02-08-2025
16:14:38

(G.K. Misra)
Member Secretary

Copy to:

1. Secretary to Govt. of Assam, Environment and Forest Department, Dispur, Guwahati-06 for kind information. Email: environmentforestassam@gmail.com
2. District Commissioner, Kamrup district. Email: dc-kamrup@nic.in
3. Superintendent of Police, Kamrup district. Email: sp-kamrup@assampolice.gov.in
4. Regional Officer, Regional Office, South Bank for information and necessary action. Email: ro_southbank@pcbassam.org

(e-signed)
(G.K. Misra)
Member Secretary



229
Assam Pollution Control Board
(Department of Environment, Forest & Climate Change, Govt. of Assam)

অসম প্ৰদূষণ নিয়ন্ত্ৰণ পৰিষদ

(অসম চৰকাৰৰ বন, পৰিৱেশ আৰু জলবায়ু পৰিৱৰ্তন বিভাগ)

NABL Accredited Testing Laboratory : Certificate No. TC-16428



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"Annexure - III"

RTI-12/10/2025-CCA-PCBA /65

Dated Guwahati, the 8th Aug. 2025

Corrigendum

In the letter dtd, 2/8/2025 issued to M/s JAI Brick Industry (Proprietor - Mijanur Rahman) Vill: Baguriguri, P.O.- Malibari Pather Bazar, Boko, Dist.- Kamrup (R), 781136 vide file no. RTI-12/10/2025-CCA-PCBA with issue no. I/3775/2025, the letter no. was left out. It is replaced as "RTI-12/10/2025-CCA-PCBA /65 dtd 08/08/2025". All the other content of the letter shall remain unchanged.

Digitally signed by
Gautam Kr Misra
Date: 08-08-2025
13:26:50

(G.K. Misra)
Member Secretary

Copy to:

1. Secretary to Govt. of Assam, Environment and Forest Department, Dispur, Guwahati-06 for kind information. Email: environmentforestassam@gmail.com
2. District Commissioner, Kamrup district. Email: dc-kamrup@nic.in
3. Superintendent of Police, Kamrup district. Email: sp-kamrup@assampolice.gov.in
4. Regional Officer, Regional Office, South Bank for information and necessary action. Email: ro_southbank@pcbassam.org

(e-signed)
(G.K. Misra)
Member Secretary